

(C)

Sh. P. K. Padhi

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

## **CUTTACK BENCH, CUTTACK**

O.A./T.A./R.A.No..... 199

593 ..... 1996

L. Rajeswari Rao ....., Applicant ( s )

## Versus

2. Respondent (s)

Sr. No	Date	Orders	Office note as to action ( if any ) :: taken on order
1	14-8-96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S Registrar</p> <p>Heard Shri P.K.Padhi, learned</p>	<p>9 P.M for 18.8.96 has been filed.</p> <p>D 13/8/96 -</p>
		<p>counsel for the applicant and Shri Senior Ashok Mohanty, learned/ Standing Counsel for the Respondents. In this application it is prayed that a direction be issued quashing Annexure-8 and also directing Respondent No.3 to complete the selection process amongst the candidates who responded to the first notification dated 17.6.1995, Annexure-1. There is also a representation before the Director of Postal Services, Berhampur Region, dated 22.11.1995 in which the applicant's grievance has been highlighted.</p>	<p>For Regn fl. D 13/8/96 13.08.96. ColG Registration S</p>
		<p>2. I do not find any cause of action in this application. The applicant's rights have not been affected in any manner. There may be any number of reasons as to why the selection process initiated by the first notification could not be taken to its logical</p>	<p>For Admn. l S D 13/8/96 Bench</p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>conclusion and a fresh selection was ordered. However, since a representation is pending before the Director of Postal Services, Berhampur Region, who is impleaded in this application as Respondent No.2, the Director of Postal Services <del>shall</del> dispose of this representation before the selection process by virtue of the second notification, Annexure-8, is concluded.</p> <p>The application is disposed of.</p> <p style="text-align: right;">[Signature] MEMBER (ADMN.) 16/8/96</p> <p style="text-align: right;"><u>Order no. 1, D.L. 14-8-96</u></p> <p>A copy of Order may be given to both the Counsel</p> <p style="text-align: right;">[Signature] 19/8/96</p> <p style="text-align: right;">21-08-96 S.O.C.J.</p> <p>Received copy of order dtd 14-8-96. P. K. Padhi Adv.</p> <p>Received copy dated 14/8/96 alongwith OMS dated 08/8/96 from A.M. Dey, Esq. Dated for 23/8/96</p>	